

27.1.2016

CCP 332/00073/2015 in O.A. No. 337/2008

Hon'ble Shri Navneet Kumar, Member (J)
Hon'ble Ms. Jayati Chandra, Member (A)

Appl: Sri Anagh Mishra holding brief for Ms. Pushpila Bisht.
Resp: Sri S. P. Singh.

By means of an order dated 18th September, 2014 passed in the present O.A., the Tribunal directed the respondents to give the benefit of ACP to the applicant from 9.8.1999 instead of 30.7.2004 and pay arrears thereof. In pursuance of the order of the Tribunal, the respondents have passed an order on 4.12.2015 and finally by virtue of an order dated 31.12.2015, the amount of arrears is credited in the respective accounts except four applicants. Out of those 4 persons, namely, Shri Chheda Lai, s/o Shir Maiku and Shri Changa, S/o Shri Kanhai who died earlier and nobody came forward in the office of the respondents as the legal heirs of those persons and two persons namely Shri Gurudayal, S/o Shri Ram Ding and Shri Mahavir, S/o Sri Puttu are wrongly mentioned in the array of parities. There is, no application for correction is filed till date. As such, except these four person, the entire arrears has already been credited in the respective accounts and they are also given the benefit of ACP w.e.f 9.8.1999. Under such a circumstances, the respondents have fully complied with the order of the Tribunal, nothing survives to be adjudicated in the present contempt petition. Accordingly, the contempt petition is dismissed. Notices issued to the respondents stands discharged.

S. Ch

Member (A)

VR Anand
Member (J)

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*o/s
Cetd
Dated 27-1-16
Progressed
29-1-16*